

GOVERNMENT OF INDIA
MINISTRY OF COAL

RAJYA SABHA
UNSTARRED QUESTION NO. 3560
TO BE ANSWERED ON 3.4.2023

Jobs for people displaced by coal mining

3560. Shri Niranjana Bishi:

Will the Minister of COAL be pleased to state:

- (a) the number of people displaced due to the acquisition of land for coal mining;
- (b) whether Government has any provision for providing jobs to the persons displaced because of the acquisition of land for mining work; and
- (c) the number of cases for providing jobs to such displaced persons that are pending across the country and particularly Odisha?

A N S W E R

MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES
(SHRI PRALHAD JOSHI)

(a): The number of people displaced due to the acquisition of land for coal mining in the last three years are as under:-

Year	No. of Project Affected People Shifted
2020-21	1084
2021-22	2687
2022-23 (till Jan 23)	1732

(b): Yes, Sir. The Subsidiaries of Coal India Limited (CIL) are following CIL's Rehabilitation & Resettlement (R&R) Policy, 2012 along with some subsidiary wise modifications, considering the unique conditions and are providing direct employment to the land losers at the rate of one employment for every 02 acres of land either in descending order of land lost or under package deal concept, where small land owners are allowed to club their small portion of land to make 02 acres of land for one employment of their nominee.

The land loser has the option for availing R&R benefits passed by the Collector of the State or CIL's R&R Policy, 2012. South Eastern Coalfields Ltd. (SECL) and Mahanadi Coalfields Ltd. (MCL) are following the R&R Policy of their respective states, i.e. MCL is following Odisha State Government R&R Policy 1989, 1998 & 2006 and SECL is following MP R&R Policy 1991 & 1995.

Post notification of the Right to Fair Compensation & Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) (Removal of Difficulties) Order 2015, it has been decided that all the subsidiaries are to adhere to the provisions of First, Second and Third Schedule of RFCTLAAR Act 2013 for the land acquired under Coal Bearing Areas (Acquisition & Development) Act 1957. Further, Subsidiary Companies Boards have been authorised to approve necessary modifications in the R&R Policy with reference to unique conditions prevailing at the concerned subsidiaries as the policy is not exhaustive.”

(c): Providing jobs to displaced persons as per prevalent policy and norms is a continuous process. As the physical possession of land is taken and necessary compliance/documentation is completed, the jobs are provided. No such cases, where necessary documentation/ compliance is completed, are pending.
